

The Orissa Gram Panchayats (Postponement of Elections) Act, 1990 Act 7 of 1990

Keyword(s):

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Amendments appended: 16 of 1990, 15 of 1992, 27 of 1992

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ORISSA ACT 7 OF 1990

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ORISSA ACT 7 OF 1990

¹[THE ORISSA GRAMA PANCHAYATS (POSTPONEMENT OF ELECTION) ACT, 1990]

- [Received the assent of the Governor on the 13th April, 1990 first published in an Extraordinary issue of the Orissa Gazette, dated the 21st April 1990.]
- AN ACT TO PROVIDE FOR THE POSTPONEMENT OF GENERAL ELECTION OF GRAMA PANCHAYATS IN THE STATE AND FOR MATTERS CONNECTED THEREWITH OR INCIDENTAL THERETO.

Be it enacted by the Legislature of the State of Orissa in the Forty-first year of the Republic of India as follows:—

Short title and commencement,

- 1.(1) This Act may be called the Orissa Grama Panchayats (Postponement of Election) Act, 1990.
- (2) It shall be deemed to have come into force on the 26th day of January, 1990.

Definitions.

- 2. In this Act, unless the context otherwise requires,—
 - (a) 'Grama Panchayat' means a Grama Panchayat constituted under the Grama Panchayats Act;
 - (b) 'Grama Panchayats Act' means the Orissa Grama Panchayats Act, 1964; Orlssa Act 1 of 1965
 - (c) Words and expressions used but not defined shall have the meanings as assigned to them respectively in the Grama Panchayats, Act.

Postponement of election and consequences.

- 3.(1) Notwithstanding anything contained in the Grama Panchayats Act, or any notification or order issued thereunder,—
 - (a) the general election for reconstitution of Grama Panchayats of the State shall be held within ²[the 31st December 1991;]
 - (b) during the period beginning with the date of commencement of this Act and until the newly elected members of the Grama Panchayat and its Sarpanch assume office, the powers and functions of every Grama Panchayat and its Sarpanch shall be exercised and discharged by the Grama Panchayat Extension Officer having jurisdiction over the concerned Grama or by any other officer authorised by the State Government in that behalf.
- (2) The general election as referred to in clause (a) of sub-section (1) of members (including Sarpanch) shall be held in accordance with the provisions of the Grama Panchayats Act and the Rules made thereunder.
- (3) The Grama Panchayats so reconstituted shall, for all intents and purposes, be deemed to have been constituted under, and be governed by the provisions of the Grama Panchayats Act and the rules made thereunder.

Repeal and savings.

- 4.(1) The Orissa Grama Panchayats (Postponement of Election) Ordinance, 1990 Orissa Ordinance is hereby repealed.

 No. 1 of 1990.
- (2) Notwithstanding such repeal, anything done or any action taken under the Ordinance so repealed shall be deemed to have been done or taken under the provisions of this Act.

^{1.} For Statement of Objects and reasons see Orissa Gazette, Extraordinary, dated the 21st March 1990(319).

^{2.} Substituted by the Orissa Grama Panchayats (Postponement of Election) Second Amendment Act, 1991 (Orissa Act 22 of 1991) s.2

ORISSA ACT 16 OF 1990 *THE ORISSA GRAMA PANCHAYATS (POSTPONEMENT OF ELECTION) AMENDMENT ACT, 1990

(Received the assent of the Governor on the 7th July 1990, first published in an extraordinary issue of the Orissa Gazette, dated the 10th July 1990)

AN ACT TO AMEND THE ORISSA GRAMA PANCHAYATS (POSTPONEMENT OF ELECTION) ACT, 1990.

 ${f B}$ E it enacted by the Legislature of the State of Orissa in the Forty-first Year of the Republic of India as follows:-

Short title and commence ment.

- ${\bf 1}.$ (1) This Act may be called the Orissa Grama Panchayats (Postponement of Election) Amendment Act, 1990.
 - (2) It shall be deemed to have come into force on the 28th day of May, 1990..

Amendment of Section 3.

2. In section 3 of the Orissa Grama Panchayats (Postponement of Election) Act, 1990 (hereinafter referred to as the Principal Act), in clause (*a*) of sub-section (*1*), for the figures, letters and word "31st May, 1990", the figures, letters and word "31st December, 1909" shall be substituted.

Orissa Act 7 of 1990.

Reveal and savings.

3. (1) The Orissa Panchayats (Postponement of Election) Amendment Ordinance, 1990 is hereby repealed.

Orissa Ordinance No.4 of 1990.

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act as amended by the said Ordinance shall be deemed to have been done or taken under the principal Act as amended by this Act.

 $[\]ast$ For the Bill, see Orissa Gazette, Extraordinary dated the 13^{th} June 1990 (No. 761)

ORISSA ACT 15 OF 1992

THE ORISSA GRAMA PANCHAYATS (POSTPONEMENT OF ELECTION) AMENDMENT ACT, 1992

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ORISSA ACT 15 OF 1992

*THE ORISSA GRAMA PANCHAYATS (POSTPONEMENT OF ELECTION) AMENDMENT ACT, 1992

[Received the assent of the Governor on the 21st March 1992, first published in an extraordinary issue of the Orissa Gazette, dated the 23rd March 1992].

AN ACT FURTHER TO AMEND THE ORISSA GRAMA PANCHAYATS (POSTPONEMENT OF ELECTION) ACT, 1990.

Be enacted by the Legislature of the State of Orissa in the Forty-third Year of the Republic of India as follows:—

Short title and commencement,

- 1. (I) This Act may be called the Orissa Grama Panchayats (Postponement of Election) Amendment Act, 1992.
- (2) It shall be deemed to have come into force on the 30th day of December, 1991.

Amendment of section 3. 2. In section 3 of the Orissa Grama Panchayats (Postponement of Election) Act, 1990 (hereinafter referred to as the principal Act), in clause (a) of sub-section (1), for the figures, letters and word "31st December, 1991", the figures, letters and word "30th June, 1992" shall be substituted.

Orlssa Act 7 of 1990.

Repeal and sovings.

3. (1) The Orissa Grama Panchayats (Postponement of Election) Second Amendment Ordinance, 1991 is hereby repealed.

Orissa Ordinan⇔ No. 11′ oi 1991.

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act as amended by the said Ordinance, shall be deemed to have been done or taken under the principal Act as amended by this Act;

^{*}For the Bill, sec Orissa Gazette, Extraordinary, dated the 13th February 1992 (No. 149)

ORISSA ACT 27 OF 1992

THE ORISSA GRAMA PANCHAYATS (POSTPONEMENT OF ELECTION) SECOND AMENDMENT ACT, 1992

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ORISSA ACT 27 OF 1992

* THE ORISSA GRAMA PANCHAYATS (POSTPONEMENT OF ELECTION) SECOND AMENDMENT ACT, 1992

[Received the assent of the Governor on the 14th August 1992, first published in an extraordinary issue of the Orissa Gazette, dated the 19th August 1992]

AN ACT FURTHER TO AMEND THE ORISSA GRAMA PARCHAYATS (POSTPONEMENT OF ELECTION) ACT, 1999.

Be it enacted by the Legislature of the State of Orissa in the Forty-third Fear of the Republic of India as follows:—

Short title and commence ment;

- 1. (I) This Act may be called the Orissa Grama Panchayats (Postponement of Blection) Second Amendment Act, 1992.
- (2) It shall be deemed to have come into force on the 24th day of Jane, 1992.

Amendment of section 3.

2. In section 3 of the Orissa Grama Panchayats (Postponement of Election) Act, 1990 (hereinafter referred to as the principal Act), in clause (a) of Sub-section (I), for the figures, letters and word "30th June," 1992", the figures, letters and word "31st December, 1992" shall be substituted.

Oriesa Att 7 of 1990.

Repeal and

- 3. (1) The Orissa Grama Panchayats (Postponement of Election) Amendment Ordinance, 1992 is hereby repealed.
- (2) Notwithstanding such repeal, anything done or any action taken under the principal Act as amended by the said Ordinance shall be deemed to have been done or taken under the principal Act as amended by this Act.

Origina Ordinance No. 6 of 1992.

^{*} For the Bill, see Orlssa Gazette, Extraordinary, dated the 10th July 1992 (No. 956)